## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.A. No. 88/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE PARTIES: M/s. One-Up Financial Consultants Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No.

NAME

**DESIGNATION** 

SIGNATURE

Rajesh Shah Ahmed Chunawala

Advocate

## **ORDER**

## C.S.A. No. 87/230-232/NCLT/MB/MAH/2017 C.S.A. No. 88/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints M/s. S.V. Godbole & Co., Mumbai as C.A. with remuneration of Rs. 75,000/- each, to assist OL of Mumbai in filing his report before this Bench.

Application is disposed of.

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).